

EXTRAORDINARY

भाग II — खण्ड 1

PART II -- Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 29th January, 2007/9 Magha, 1928 (Saka)

THE NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (AMENDMENT) ORDINANCE, 2007

No. 2 of 2007

Promulgated by the President in the Fifty-eighth Year of the Republic of India.

An Ordinance further to amend the National Institute of Pharmaceutical Education and Research Act, 1998.

WHEREAS Parliament is not is session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the National Institute of Pharmaceutical Education Short title and and Research (Amendment) Ordinance, 2007.

commencement.

(2) It shall come into force at once.

Amendment of section 3.

- 2. In the National Institute of Pharmaceutical Education and Research Act, 1998 13 of 1998 (hereinafter referred to as the principal Act), in section 3, for clause (g), the following clause shall be substituted, namely:—
 - '(g) "Institute" means a National Institute of Pharmaceutical Education and Research established under sub-section (1) or sub-section (2A) of section 4;

Amendment of section 4.

- 3. In the principal Act, in section 4,—
 - (i) after sub-section (2), the following sub-section shall be inserted, namely:—
 - "(2A) The Central Government may, by notification in the Official Gazette, establish similar Institutes in different parts of the country.";
 - (ii) in sub-section (3),—
 - (A) for clause (d), the following clause shall be substituted, namely:—
 - "(d) the Secretary, Technical Education, Government of the State within which the Institute is situated, ex officio;";
 - (B) after clause (j), the following clause shall be inserted, namely:—
 - "(ja) a representative of the Pharmacy Council of India;".

Insertion of new section 4A.

4. In the principal Act, after section 4, the following section shall be inserted, namely:—

Centres of Institute.

"4A. An Institute, with the prior approval of the Central Government, may, by notification in the Official Gazette, establish one or more centres in different locations within its jurisdiction.".

A.P.J. ABDUL KALAM, President.

K.N. CHATURVEDI, Secy. to the Govt. of India